

**SCHEDULE II**

(See SECTION 3)

**MODIFICATIONS OF THE ANCIENT MONUMENTS PRESERVATION  
ACT, 1904**

In the Ancient Monuments Preservation Act, 1904—

(1) for sub-section (2) of section 1, the following shall be substituted:

“(2) It extends to the whole of Uttar Pradesh.”;

“(2) for the words “Central Government” wherever they occur, the words “State Government” shall be substituted ;

(3) after clause (6) of section 2, the following shall be added as a new clause (7) :

“(7) State Government means the Government of Uttar Pradesh ”;

(4) In section 8, the words “or at a sale made under the Bangal Patni Talkus regulation, 1819” shall be deleted ;

(5) in sub-section (1) of section 10, the words “direct the State Government to” shall be deleted ;

(6) in sub-section (1) of section 10-A, between the words “may” and “by” the words “after consulting the Central Government,” shall be added ;

(7) Section 17 shall be deleted ; and

(8) in section 20-C, for the words “it may direct the State Government to acquire such area, or any part thereof, and the State Government may thereupon”, the words “the State Government may” shall be *substituted*.